

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3780**

**TO BE ANSWERED ON THE 21<sup>st</sup> DECEMBER, 2021/AGRAHAYANA 30,1943 (SAKA)**

**RESTRICTIONS ON KARNATAKA AND KERALA BORDER**

**3780. SHRI RAJMOHAN UNNITHAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is true that the people of Kerala from Manjeswaram and Kasaragod Taluks are still facing difficulties due to restrictions imposed by the Government of Karnataka on the Kerala-Karnataka border at Thalappadi in the name of Covid Pandemic and now on Omicron COVID-19 variant outbreak;**

**(b) if so, whether the matter been brought to the notice of the Government;**

**(c) if so, the details about the Central Government policies in State Borders on the matter;**

**(d) the steps that have been taken so far by the Central Government to repeal such policies earlier and nowadays of Karnataka denying freedom of movement to the dependents of the city of Mangalore in Karnataka for medical, educational, trade, and employment purposes;**

**(e) whether the State Government of Karnataka has taken note of the plight of the people of Kerala, if so, the details thereof; and**

**(f) the steps taken by the Central Government to give permissible relaxation on travel restrictions in Kerala State Borders?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (f): As informed by the Government of Karnataka, there are no travel restrictions imposed for people of Kerala including those from Manjeswaram and Kasaragod Taluks on the Kerala-Karnataka border at Thalappadi. The State Government has further stated that keeping in view the well being of the people,**

**RTPCR negative test reports were made mandatory for persons arriving into Karnataka from outside with certain categories of exemptions.**

**As per the guidelines for the containment of Covid-19 issued by the Ministry of Home Affairs, there is no restriction on the inter-State and intra-State movement of persons and goods. The Ministry of Home Affairs has also issued advisories from time to time to all States/UTs to strictly adhere to the guidelines and not to impose any restriction on the inter-State or intra-State movement.**

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